

Title: Regarding passing of the Cine-Workers Welfare Fund (Amendment) Bill, 2001 and the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2001 by the Rajya Sabha at its sitting held on the 4th December, 2001.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary –General of Rajya Sabha:-

- i. "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 4th December, 2001, agreed without any amendment to the Cine-workers Welfare Fund (Amendment) Bill, 2001 which was passed by the Lok Sabha at its sitting held on the 20th November, 2001."
 - ii. "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2001 which has been passed by the Rajya Sabha at its sitting held on the 4th December, 2001."
2. Sir, I lay on the Table the National Institute of Pharmaceutical Education and Research (Amendment) Bill, 2001 as passed by Rajya Sabha on 4th December, 2001.
